

(2011) 04 MAD CK 0451

In the Madras High Court

Case No : Writ Petition No. 10022 of 2011 and M.P. No. 1 of 2011

Kumar Motors

APPELLANT

Vs

The Assistant Commissioner (CT)

RESPONDENT

Date of Decision : 27-04-2011

Acts Referred:

Citation : (2011) 04 MAD CK 0451

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

Advocate : C. Baktha Sironmani, for the Appellant; R. Mahadevan, AGP (T), for the Respondent

Final Decision : Dismissed

Judgement

M. Jaichandren, J.—Heard the learned Counsel appearing on behalf of the Petitioner and the learned Additional Government Pleader (Taxes), appearing on behalf of the Respondent.

Issue order copy on 29.04.2011.

2. At this stage of the hearing of the writ petition, the learned Counsel appearing on behalf of the Petitioner had submitted that an assessment order had been passed by the Respondent, pursuant to the impugned notice, dated 08.11.2010. As such, the writ petition has become in fructuous. Hence, the writ petition is dismissed as in fructuous. No costs. Consequently, connected miscellaneous petition is closed.